

Order No. 3 dt 23/11/92

At the request on behalf
of learned counsel for the applicant,
posted to 5.1.99 for hearing.

vice-chairman

5.1.99

Member (P.C.J.)

It is submitted by the learned counsel for the petitioner Shri P.K.Nayak that he does not want to pursue this application.

We have heard Shri P.K.Nayak, learned counsel for the petitioner and Shri A.K.Mishra, learned senior counsel appearing for the respondents. In view of the submissions made by the learned counsel for the petitioner Original Application is disposed of for not being pressed.

In order dated 1.10.1992 a direction was issued that the selection of the post should be finalized within 90 days and the petitioner should function as E.D.D.A. without any right having been vested on him. As the O.A. is disposed of, interim order if any, continuing till date also stands vacated.

VICE-CHAIRMAN

MEMBER (JUDICIAL)